

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)

ITEM No.19
CP No. 07/16

IN THE MATTER OF:

M/s. Viney Kaushal & Ors. ... Petitioner
Vs.
M/s. World Schools Pvt Ltd & Ors. ... Respondents

Order under Section 241-242 of Companies Act, 2013

Order delivered on 02.12.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Sh. Madhu N Rao
For the Respondents 1 to 6 & 8 : Sh. Sumit Chatterjee

ORDER

1. Heard Mr. Madhu N Rao, learned Counsel for the Petitioner and Mr. Sumit Chatterjee, learned Counsel for the Respondent.
2. The learned Counsel for the Petitioner submits that he has filed convenience compilation as directed vide order dated 14.12.2021 today only.
3. The learned Counsel for the Respondent submits that they have not received the copy of convenience compilation. The learned Counsel for the Petitioner is directed to supply a copy of the same on the learned counsel for the Respondent in the due course.
4. The learned Counsel of the Respondent is permitted to file a note but not more than two pages along with copies of the judgments on which they are placing reliance with proper index and pagination and referring the relevant paragraphs of the judgments. This shall be done within one week from today
5. List the C.P. on **12.01.2023.**

— Sd —

(MANOJ KUMAR DUBEY) ✓
MEMBER (TECHNICAL)

Brunda

— Sd —

(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)